

In the National Company Law Tribunal, Jaipur

IA No. 10/JPR/2018

IB -66/2018

TA No. 74/2018

UNDER SECTION 7 of IBC, 2016

In the matter of:

M/s Vishnu Agarwal

..... Applicant/Petitioners

VS.

Piramal Enterprises

.....Respondent

Order delivered on 20.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Shashank Agarwal, Adv.

Ananaya Quershi, RP.

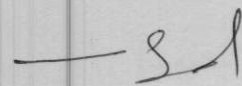
For Respondent(s) : Ajatshatru Mina, Adv.

ORDER

Learned counsel for RP as well as for the members of suspended Board of the Corporate Debtor are present. In relation to the application, it is represented by the learned counsel for the suspended Board of Directors of the Corporate Debtor that all the information which has been sought by the learned RP has been duly provided to which learned counsel for RP states that there is still further information which are required to be furnished to the RP in order to complete the valuation process. From the application as filed by the RP, it is seen that the information which are sought for is of a general nature and it is not a specific to ^{the} requirement of RP. Learned counsel for RP in this regard seeks for one week

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to disclose the books of account which is available with the RP as well as the information which has been sought from the suspended Board of Directors of the Corporate Debtor and the specific details in relation to further information which are required to be provided by the suspended Board of Directors of the Corporate Debtor. Taking into consideration the said representation of the learned counsel for RP 10 days' time is granted to RP to furnish the particulars in relation to details which is sought from the suspended Board of Directors in order for the suspended Board to comply with the requisition of the learned RP in this regard. A copy of the same shall be made available to the other side. Post the matter on 28.09.2018.



(R. Varadharajan)
Member (Judicial)